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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 61/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2017**

Name of the Company: Pearl Insulation Pvt. Ltd.
V/s.
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1. MR. VISHAL S. JATHAR

Advocate

Petitioner

Vishal S. Jathar

2. ANIP A. GANDHI

ADVOCATE

RESPO.

A. Gandhi

ORDER

Learned Advocate Mr. Vishal Jathar i/b India Law Alliance present for Operational Creditor/ Applicant. Learned Advocate Mr. Anip Gandhi present for Respondent.

Applicant filed consent terms and sought leave of this Authority to withdraw the Application under intimation of the Respondent.

Applicant is permitted to withdraw the application.

Application is disposed of as withdrawn.

BIKKI RAVEENDRA BABU
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 8th day of August, 2017.